

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 212
(IB)-763(PB)/2019

IN THE MATTER OF:

Kalpana Rehani

.... Applicant/petitioner

v.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Akshat Rehani, Adv.

For the Respondent:

-

ORDER

For order see, CP. No. (IB)-486(PB)/2018.

06.08.2019
Ritu Sharma